

LOK SABHA

REVISED LIST OF BUSINESS

Friday, November 29, 2024 / Agrahayana 8, 1946 (Saka)

PART I

GOVERNMENT BUSINESS

(From 11 A.M. to 3.30 P.M.)

QUESTIONS

1. **QUESTIONS** entered in separate list to be asked and answers given.
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PAPERS TO BE LAID ON THE TABLE

Following Ministers to lay papers on the Table:-

2. **SHRI PRATAPRAO JADHAV** for Ministry of Health and Family Welfare; and Ministry of AYUSH;
3. **SHRIMATI ANUPRIYA PATEL** for Ministry of Health and Family Welfare;
4. **SHRI SHANTANU THAKUR** for Ministry of Ports, Shipping and Waterways; and
5. **SHRI SANJAY SETH** for Ministry of Defence.

(Printed on a Separate list)

STATEMENT BY MINISTER

6. SMT. ANUPRIYA PATEL to make a statement regarding the status of implementation of the recommendations contained in the 138th Report of the Standing Committee on Health and Family Welfare on Medical Devices: Regulation & Control pertaining to the Department of Health and Family Welfare, Ministry of Health and Family Welfare.

STATEMENT BY MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

7. SHRI ARJUN RAM MEGHWAL to make a statement regarding Government Business for the week commencing the 2nd December, 2024.

MOTION FOR ELECTION TO THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES (AIIMS) AT RAIPUR, JODHPUR AND VIJAYPUR

8. SHRI JAGAT PRAKASH NADDA to move the following:-

“That in pursuance of Section 4(g) of the All India Institute of Medical Sciences (AIIMS) Act, 1956 read with Section 6 of the AIIMS (Amendment) Act, 2012, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to each of the three All India Institute of Medical Sciences (AIIMS) at Raipur, Jodhpur and Vijaypur subject to the other provisions of the said Act.”

**MOTION FOR ELECTION OF TWO MEMBERS TO THE NATIONAL
INSTITUTE OF MENTAL HEALTH AND NEURO-SCIENCES
(NIMHANS), BANGALORE**

9. SHRI JAGAT PRAKASH NADDA to move the following:-

“That in pursuance of clause (l) of sub-section (1) of Section 5 of the National Institute of Mental Health and Neuro-Sciences (NIMHANS), Bangalore Act, 2012, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the National Institute of Mental Health and Neuro-Sciences (NIMHANS), Bangalore subject to the other provisions of the said Act and rules made thereunder.”

**MOTION FOR ELECTION OF TWO WOMEN MEMBERS TO THE
NATIONAL ASSISTED REPRODUCTIVE TECHNOLOGY AND
SURROGACY BOARD**

10. SHRI JAGAT PRAKASH NADDA to move the following:-

“That in pursuance of clause (c) of sub-section (2) of Section 17 of the Surrogacy (Regulation) Act, 2021, the members of this House do proceed to elect, in such manner as the Speaker may direct, two women members from amongst themselves to serve as members of the National Assisted Reproductive Technology and Surrogacy Board, subject to the other provisions of the said Act.”

**MOTION FOR ELECTION OF TWO MEMBERS TO THE INSTITUTE
OF TEACHING AND RESEARCH IN AYURVEDA (ITRA),
JAMNAGAR**

11. SHRI PRATAPRAO JADHAV to move the following:-

“That in pursuance of clause (k) of sub-section (1) of Section 6 of the Institute of Teaching and Research in Ayurveda (ITRA) Act, 2020, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Institute of Teaching and Research in Ayurveda (ITRA), Jamnagar, subject to the other provisions of the said Act.”

MOTION

12. SHRI KIREN RIJIJU

SHRI GAURAV GOGOI to move the following:-

“That this House do agree with the Fourth Report of the Business Advisory Committee presented to the House on 28th November, 2024.”

13. MATTERS UNDER RULE 377.

LEGISLATIVE BUSINESS*Bills for consideration and passing*

The Banking
Laws
(Amendment)
Bill, 2024.

14. SMT. NIRMALA SITHARAMAN to move that the Bill further to amend the Reserve Bank of India Act, 1934, the Banking Regulation Act, 1949, the State Bank of India Act, 1955, the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980, be taken into consideration.

(Amendments printed on separate lists to be moved)

ALSO to move that the Bill be passed.

The Railways
(Amendment)
Bill, 2024.

15. SHRI ASHWINI VAISHNAW to move that the Bill further to amend the Railways Act, 1989, be taken into consideration.

(Amendments printed on separate lists to be moved)

ALSO to move that the Bill be passed.

PART II
PRIVATE MEMBERS' BUSINESS
(From 3.30 P.M. to 6 P.M.)

Private Members' Legislative Business

(i) Bills for introduction

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| 44 of 2024 | <p>16. SHRI RAJIV PRATAP RUDY to move for leave to introduce a Bill to amend the Mental Healthcare Act, 2017.</p> <p>ALSO to introduce the Bill.</p> | <p><i><u>Mental Healthcare (Amendment) Bill, 2024 (Amendment of Section 2 etc.).</u></i></p> |
| 62 of 2024 | <p>17. DR. D. RAVIKUMAR to move for leave to introduce a Bill further to amend the Constitution.</p> <p>ALSO to introduce the Bill.</p> | <p><i><u>Constitution (Amendment) Bill, 2024 (Insertion of new article 21B).</u></i></p> |
| 57 of 2024 | <p>18. DR. D. RAVIKUMAR to move for leave to introduce a Bill further to amend the Constitution.</p> <p>ALSO to introduce the Bill</p> | <p><i><u>Constitution (Amendment) Bill, 2024 (Substitution of new article for article 129,</u></i></p> |
| 38 of 2024 | <p>19. DR. D. RAVIKUMAR to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.</p> <p>ALSO to introduce the Bill.</p> | <p><i><u>Representation of the People (Amendment) Bill, 2024 (Amendment of section 62).</u></i></p> |

- 35 of 2024 **20. ADV. DEAN KURIAKOSE** to move for leave to introduce a Bill to provide for constitution of a National Commission for Welfare of Medical Nurses including fixing of emoluments and regulating the working conditions of medical nurses. *National Commission for Medical Nurses Bill, 2024.*
- ALSO** to introduce the Bill.
- 23 of 2024 **21. ADV. CHANDRA SHEKHAR AZAD** to move for leave to introduce a Bill further to amend the All India Institutes of Medical Sciences Act, 1956. *All India Institutes of Medical Sciences (Amendment) Bill, 2024 (Insertion of new section 3A).*
- ALSO** to introduce the Bill.
- 103 of 2024 **22. SHRI K. SUDHAKARAN** to move for leave to introduce a Bill to determine fare structure for transporting mortal remains of Indian nationals from foreign countries and for matters connected therewith. *Air Carriage of Mortal Remains (Fare) Bill, 2024.*
- ALSO** to introduce the Bill.
- 65 of 2024 **23. SHRI K. SUDHAKARAN** to move for leave to introduce a Bill to provide for the constitution of a National Commission for monitoring, research and prevention of slavery, forced labour, human trafficking, bonded labour, forced marriage and for protection of victims thereof and for matters connected therewith. *Modern Slavery (Prevention) Bill, 2024.*
- ALSO** to introduce the Bill.

- 107 of 2024 **24. SHRI K. SUDHAKARAN** to move for leave to introduce a Bill to impose a statutory duty on schools to provide independent career guidance for students from the age of thirteen till their completion of school education and to involve the community and alumni as volunteers efforts for enhancing learning and career guidance for the students and for matters connected therewith. *Career Guidance in Schools Bill, 2024.*
- ALSO** to introduce the Bill.
- 93 of 2024 **25. SHRI SHRIRANG APPA BARNE** to move for leave to introduce a Bill to regulate the functioning of tour operators and travel agents, ensure the protection of tourists and promote the integrity and professionalism of the tourism industry in the country. *Tour Operators and Travel Agents (Regulation) Bill, 2024.*
- ALSO** to introduce the Bill.
- 96 of 2024 **26. SHRI VIJAYAKUMAR (ALIAS) VIJAY VASANTH** to move for leave to introduce a Bill to provide for setting up of Indian Citizens Abroad Facilitation Centre for assistance of Indian citizens living abroad and for matters connected therewith. *Indian Citizens Abroad (Assistance) Bill, 2024.*
- ALSO** to introduce the Bill.
- 136 of 2024 **27. ADV. DEAN KURIAKOSE** to move for leave to introduce a Bill further to amend the Mahatma Gandhi National Rural Employment Guarantee Act, 2005. *Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2024 (Amendment of Section 22, etc.).*
- ALSO** to introduce the Bill.

- 145 of 2024 **28. ADV. CHANDRA SHEKHAR AZAD** to move for leave to introduce a Bill to confer upon every farmer the right to realize a minimum price for their agricultural produce and for matters connected therewith. *Farmers Right to Minimum Support Price Realization of Agricultural Produce Bill, 2024.*
- ALSO** to introduce the Bill.
- 152 of 2024 **29. SHRI VIJAYAKUMAR (ALIAS) VIJAY VASANTH** to move for leave to introduce a Bill to provide for welfare and protection of fishermen community with a view to improve their overall well-being and contribute to the long-term conservation of marine biodiversity in coastal regions of the country and for matters connected therewith. *Fishermen (Welfare and Protection) Bill, 2024.*
- ALSO** to introduce the Bill.
- 154 of 2024 **30. SHRI VIJAYAKUMAR (ALIAS) VIJAY VASANTH** to move for leave to introduce a Bill to establish and incorporate a Central University of Tamil Studies and Culture at Kanniyakumari in the State of Tamil Nadu to promote Tamil language, literature and research in old Tamil manuscripts and for matters connected therewith or incidental thereto. *Central University for Tamil Studies and Culture Bill, 2024.*
- ALSO** to introduce the Bill.
- 151 of 2024 **31. SHRI MANICKAM TAGORE B** to move for leave to introduce a Bill to provide for establishment of a modern sports infrastructure with state of the art facilities for various sports disciplines, training Centres and recreational amenities in the Virudhunagar in the State of Tamil Nadu and for matters connected therewith. *Establishment of Sports Infrastructure in Virudhunagar Bill, 2024.*
- ALSO** to introduce the Bill.

- 158 of 2024 **32. SHRI MANICKAM TAGORE B** to move for leave to introduce a Bill further to amend the Special Economic Zones Act, 2005.
- ALSO** to introduce the Bill.
- Special Economic Zones (Amendment) Bill, 2024 (Amendment of Section 2, etc.).*
- 137 of 2024 **33. SHRI SAPTAGIRI SANKAR ULAKA** to move for leave to introduce a Bill to provide for special financial assistance to KBK region comprising the districts of Koraput, Rayagada, Maklangiri, Nabarangpur, Balangir, Subanapur, Kalahandi, Nuapada of the State of Odisha for the purpose of promoting the welfare of Scheduled Tribes, Scheduled Castes and Other Backward Sections of people and for the development, exploitation and proper utilization of its resources and for matters connected therewith.
- ALSO** to introduce the Bill.
- Special Financial Assistance to KBK Region of State of Odisha Bill, 2024.*
- 142 of 2024 **34. SHRI SAPTAGIRI SANKAR ULAKA** to move for leave to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 and for matters connected therewith.
- ALSO** to introduce the Bill.
- Constitution (Scheduled Tribes) Order (Amendment) Bill, 2024 (Amendment of the Schedule).*
- 156 of 2024 **35. SHRI MANICKAM TAGORE B.** to move for leave to introduce a Bill to exempt the State of Tamil Nadu from the National Eligibility cum Entrance Test (NEET) for admission to undergraduate medical courses and for matters connected therewith or incidental thereto.
- ALSO** to introduce the Bill.
- National Eligibility Cum Entrance Test (NEET) Exemption for the State of Tamil Nadu Bill, 2024.*

- 138 of 2024 **36. SHRI KODIKUNNIL SURESH** to move for leave to introduce a Bill to provide for reservation for the person belonging to the Scheduled Castes and the Scheduled Tribes in private sector and for matters connected therewith. *Reservation for the Scheduled Castes and Scheduled Tribes in Private Sector Bill, 2024.*
- ALSO** to introduce the Bill.
- 165 of 2024 **37. SHRI KODIKUNNIL SURESH** to move for leave to introduce a Bill further to amend the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. *Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Amendment) Bill, 2024 (Amendment of section 31).*
- ALSO** to introduce the Bill.
- 141 of 2024 **38. DR. HEMANT VISHNU SAVARA** to move for leave to introduce a Bill to establish and incorporate a Sports University in the State of Maharashtra, a specialized University first of its kind, to promote sports education in the areas of sports sciences, sports technology, sports management and sports coaching besides functioning as the national training centre for select sports disciplines by adopting best international practices and for matters connected therewith or incidental thereto. *Maharashtra Central Sports University Bill, 2024.*
- ALSO** to introduce the Bill.

- 149 of 2024 **39. DR. HEMANT VISHNU SAVARA** to move for leave to introduce a Bill to provide for establishment of Coastal Tourism Development Board for the Development of coastal tourism in the country and for matters connected therewith. *Coastal Tourism Development Board Bill, 2024.*
- ALSO** to introduce the Bill.
- 144 of 2024 **40. DR. HEMANT VISHNU SAVARA** to move for leave to introduce a Bill to provide special financial assistance to the State Government of Maharashtra to develop and conserve the water bodies in the State of Maharashtra. *Special Financial Assistance for Development and Conservation of Water Bodies in the State of Maharashtra Bill, 2024.*
- ALSO** to introduce the Bill.
- 160 of 2024 **41. SHRI LUMBA RAM** to move for leave to introduce a Bill to provide for constitution of a Board for the protection of indigenous cow and its progeny and for matters connected therewith or incidental thereto. *Indigenous Cow and Cow Progeny Protection Board Bill, 2024.*
- ALSO** to introduce the Bill.
- 140 of 2024 **42. DR. BYREDDY SHABARI** to move for leave to introduce a Bill to provide for the establishment of Central Institute of Cancer Detection and Prevention (CICDP) with head quarters at Nandyal in the State of Andhra Pradesh and with centres at all districts across India and to create and spread awareness for early detection of cancer and to make cancer screening, detection and prevention at affordable costs and for matters connected incidentals therewith. *Central Institute for Cancer Detection and Prevention Bill, 2024.*
- ALSO** to introduce the Bill.

- 126 of 2024 **43. SHRI SHER SINGH GHUBAYA** to move for leave to introduce a Bill to provide for free medical treatment to cancer patients in Government hospitals and for providing financial assistance to the State Governments for setting up of new Cancer Hospitals, laboratories and other facilities for cancer patients across the States. *Cancer Patients (Free Medical Treatment) Bill, 2024.*
- ALSO** to introduce the Bill.
- 115 of 2024 **44. SHRI SHER SINGH GHUBAYA** to move for leave to introduce a Bill to provide for the constitution of a National Board for welfare of flood victims for providing permanent shelters to flood victims, suggest measures to control floods and for matters connected therewith or incidental thereto. *National Board for Welfare of Flood victims Bill, 2024.*
- ALSO** to introduce the Bill.
- 118 of 2024 **45. SHRI DAMODAR AGRAWAL** to move for leave to introduce a Bill to provide for special financial assistance to the State of Rajasthan to meet the expense of geo-mapping of trees and saplings during plantation in State of Rajasthan. *Special Financial Assistance for Geo-Mapping of Trees in the State of Rajasthan Bill, 2024.*
- ALSO** to introduce the Bill.

- 121 of 2024 **46. SHRI DAMODAR AGRAWAL** to move for leave to introduce a Bill to prohibit marketing, slaughtering, trading, cooking, serving and consumption of meat and other non-vegetarian food within 100 square meter area from the places of Hindu religious worship and for matters connected herewith or incidental thereto. *Hindu Religious Places of worship (Prohibition of Marketing, Slaughtering, Trading, Cooking, Serving and Consumption of Meat and other Non-Vegetarian Food) Bill, 2024.*
- ALSO** to introduce the Bill.
- 134 of 2024 **47. SHRI DAMODAR AGRAWAL** to move for leave to introduce a Bill to provide special financial assistance to the State of Rajasthan to meet the costs of repairs, renovations and preservation of ancient and historical monuments and archaeological sites and remains including excavation of new archaeological sites and remains situated in the State of Rajasthan. *Special Financial Assistance for Ancient Monuments and Archaeological Sites and Remains in the State of Rajasthan Bill, 2024.*
- ALSO** to introduce the Bill.
- 161 of 2024 **48. SHRI BHARTRUHARI MAHTAB** to move for leave to introduce a Bill to provide for, in the interest of upholding the values of international human rights, an appropriate legal framework to process matters relating to forced migration in respect of determination of refugee status, protection from refoulement and treatment during stay and for matters connected therewith or incidental thereto. *Legitimate Asylum to Refugees Bill, 2024.*
- ALSO** to introduce the Bill.

- 122 of 2024 **49. SHRI AJAY BHATT** to move for leave to introduce a Bill to provide for free and compulsory primary, secondary and senior secondary education to every child in order to eradicate illiteracy and overall development and for deterrent punishment to those who prevent their children from going to school and pursuing their studies in any manner and for matters connected therewith or incidental thereto. *Free and compulsory primary, secondary and senior secondary Education Bill, 2024.*
- ALSO** to introduce the Bill.
- 117 of 2024 **50. SHRI AJAY BHATT** to move for leave to introduce a Bill to provide for financial assistance to unemployed graduates and post-graduates and for matters connected therewith. *Financial Assistance to Unemployed Graduates and Post-Graduates Bill, 2024.*
- ALSO** to introduce the Bill.
- 163 of 2024 **51. SHRI VISHNU DAYAL RAM** to move for leave to introduce a Bill further to amend the Narcotic Drugs and Psychotropic Substances Act, 1985. *Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2024 (Amendment of section 31A).*
- ALSO** to introduce the Bill.
- 164 of 2024 **52. SHRI VISHNU DAYAL RAM** to move for leave to introduce a Bill further to amend the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989. *Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2024 (Amendment of section 3).*
- ALSO** to introduce the Bill.

116 of 2024 **53. DR. DHARAM VIRA GANDHI** to move for leave to introduce a Bill to amend and codify the law relating to marriage among Sikhs. *Sikh Marriage Bill, 2024.*

ALSO to introduce the Bill.

123 of 2024 **54. SHRI SUDHEER GUPTA** to move for leave to introduce a Bill to provide for certain welfare measures and other facilities for Opium growers and for matters connected therewith. *Opium Growers (Welfare) Bill, 2024.*

ALSO to introduce the Bill.

157 of 2024 **55. DR. KADIYAM KAVYA** to move for leave to introduce a Bill to provide certain facilities at work place to female employees during menstruation and for matters connected therewith or incidental thereto. *Menstrual Benefits Bill, 2024.*

ALSO to introduce the Bill.

162 of 2024 **56. SHRI C.N. ANNADURAI** to move for leave to introduce a Bill to provide for constitution of National Sports Development Commission for the overall development of sports, improving the quality of basic sports facilities in the country and for matters connected therewith or incidental thereto. *National Sports Development Commission Bill, 2024.*

ALSO to introduce the Bill.

- 128 of 2024 **57. DR. SHASHI THAROOR** to move for leave to introduce a Bill to provide for the establishment of State and Union Territories Reorganization Commission to recommend the reorganization of States and Union Territories to the Central Government through periodic review of demands of new States or Union Territories on the basis of administrative efficacy and related grounds and for matters connected therewith or incidental thereto. *States and Union Territories Reorganization Commission Bill, 2024.*
- ALSO** to introduce the Bill.
- 130 of 2024 **58. SHRI C.N. ANNADURAI** to move for leave to introduce a Bill to provide for the establishment of Tourism Promotion Authority for the southern region of the country and for matters connected therewith and incidental thereto. *Southern Region Tourism Promotion Authority Bill, 2024.*
- ALSO** to introduce the Bill.
- 124 of 2024 **59. SHRI E.T. MOHAMMED BASHEER** to move for leave to introduce a Bill further to amend the Aligarh Muslim University Act, 1920 *Aligarh Muslim University (Amendment) Bill, 2024 (Amendment of Section 12).*
- ALSO** to introduce the Bill.
- 133 of 2024 **60. SHRI E.T. MOHAMMED BASHEER** to move for leave to introduce a Bill to prevent the custodial torture, ensure award of compensation to the victims and making the erring public officials liable for the punishment and for matters connected therewith. *Prevention of Torture Bill, 2024.*
- ALSO** to introduce the Bill.

- 139 of 2024 **61. SHRI E.T. MOHAMMED BASHEER** to move for leave to introduce a Bill further to amend the National Green Tribunal Act, 2010. *National Green Tribunal (Amendment) Bill, 2024 (Amendment of Section 15, etc.)*
- ALSO** to introduce the Bill.
- 159 of 2024 **62. SHRI ANAND BHADAURIA** to move for leave to introduce a Bill to provide for the constitution of a Board for the control of stray animals in the country and for matters connected therewith. *Stray Animals Control Bill, 2024*
- ALSO** to introduce the Bill.
- (ii) Bills for consideration and passing*
- 33 of 2024 **63. FURTHER CONSIDERATION** of the following motion moved by **SHRI C.N. ANNADURAI** on 9 August, 2024 namely:- *Commission for Regulation and Development of Information Technology Industry Bill, 2024*
- “ That the Bill seeks to provide for the setting up of a Commission to regulate and promote the development of Information Technology industry in the country and for matters connected therewith or incidental thereto, be taken into consideration.”.
- SHRI C.N. ANNADURAI** to move that the Bill be passed.

- 53 of 2024 **64. SHRI SHAFI PARAMBIL** to move that the Bill further to amend the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, be taken into consideration. *Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2024 (Amendment of long title, etc.).*
- ALSO** to move that the Bill be passed.
- 36 of 2024 **65. DR ALOK KUMAR SUMAN** to move that the Bill to provide for special economic assistance to the State of Bihar for the purpose of promoting the welfare of the Scheduled Castes, the Scheduled Tribes and Other Backward Sections of people and for the development, exploitation and proper utilization of its resources, be taken into consideration. *Special Economic Assistance to the State of Bihar Bill, 2024.*
- ALSO** to move that the Bill be passed.
- 82 of 2024 **66. SHRI D.M. KATHIR ANAND** to move that the Bill to provide for special financial assistance to the State of Tamil Nadu to meet the costs of repairs, renovations and preservation of ancient and historical monuments and archaeological sites and remains including excavation of new archaeological sites and remains situated in the State of Tamil Nadu, be taken into consideration. *Special Financial Assistance for Ancient Monuments and Archaeological Sites and Remains in the State of Tamil Nadu Bill, 2024.*
- ALSO** to move that the Bill be passed.

- 95 of 2024 **67. SHRI K. NAVASKANI** to move that the Bill to provide for ban on entrance examinations to all professional courses in the country and for matters connected therewith or incidental thereto, be taken into consideration. *Ban on Entrance Examination in Professional Courses Bill, 2024.*
- ALSO** to move that the Bill be passed.
- 89 of 2024 **68. SHRI JANARDAN SINGH 'SIGRIWAL'** to move that the Bill to provide for reservation of posts in Government Establishments and formulation of welfare schemes and programmes for orphans and for matters connected therewith or incidental thereto, be taken into consideration. *Orphans (Reservation of Posts in Government Establishments and Welfare) Bill, 2024.*
- ALSO** to move that the Bill be passed.
- 58 of 2024 **69. SHRI RAVI KISHAN** to move that the Bill further to amend the Constitution, be taken into consideration. *Constitution (Amendment) Bill, 2024 (Amendment of the Eighth Schedule).*
- ALSO** to move that the Bill be passed.

NEW DELHI;
November 28, 2024
Agrahayana 7, 1946 (Saka)

UTPAL KUMAR SINGH
Secretary General